

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

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**(IB)-190(PB)/2017**

**alongwith (IB)-109 (PB)/2017, (IB)-110 (PB)/2017,**  
**(IB)-191(PB)/2017 & C.P.No.1050/2016**

**IN THE MATTER OF:**

Union Bank of India	....	Applicant/petitioner
Vs.		
Era Infra Engineering Ltd.	....	Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 13.10.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Shri R. Varadharajan,**  
**Hon'ble Member(Judicial)**

**Ms. Deepa Krishan**  
**Hon'ble Member (Technical)**

For the Financial Creditor : Mr. Nesar Ahmad, PCS  
Mr. Ahsan Ahmad, Advocate

For the Respondent : Mr. Manoj K. Singh, Mr. Vijay K. Singh,  
Advocates

**ORDER**

In pursuance of the last order, some of the parties have filed written submissions whereas the others are likely to file some time later. The matter is posted for hearing on 16<sup>th</sup> October, 2017. However, on account of absence of one of us on that day, it will not be possible to hold the proceeding on 16<sup>th</sup> October, 2017, therefore,

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*AA*

we defer the hearing to 25<sup>th</sup> October, 2017. The date of hearing on  
16<sup>th</sup> October, 2017 is cancelled.

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All the papers should be filed by 17<sup>th</sup> October, 2017.

-Sd-

(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT

bt -Sd-

(R. VARADHARAJAN)  
MEMBER(JUDICIAL)

Sd-

(DEEPA KRISHAN)  
MEMBER(TECHNICAL)

13.10.2017  
V. Sethi